

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 103
CP No. (IB)- 93/7/JPR/2020
Under Section 7 of IBC, 2016

In the matter of:

Naresh Kumar Agarwal

.... Financial Creditor

Versus

M/s SNG Real Estate Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**


Present Through Video Conferencing: -

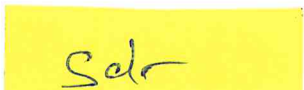
For the Financial Creditor : Anuroop Singhi, Adv.
Aditya Vijay, Adv.

For the Corporate Debtor : Naresh Kumar Sejvani, Adv.

ORDER

Heard Mr. Anuroop Singhi, Adv. appearing for the Petitioner/ Financial Creditor. Mr. Naresh Kumar Sejvani, Adv. appearing for the Respondent/ Corporate Debtor. Reply has been filed by the Respondent. Learned Counsel for the Petitioner sought time to file rejoinder. However, no rejoinder has been filed. This matter is pending since 2020. Ten days time is granted for filing rejoinder to the reply. No further time will be extended. List the matter on 16.10.2023.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

September 14, 2023